

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CAA) 33/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
31.05.2018**

**NAME OF THE COMPANY: Deora Associates Pvt. Ltd. with Integrated
Capital Services Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 230-232

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

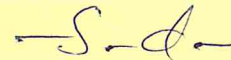
Present for the Petitioner: Mr. Vivek Sibal & Mr. Pulkit Deora, Advocates
Present for the Respondent: Mr. Aabhas Singh with Mr. Amish Tandon for
O.L
Mr. A. Bail Advocate
Mr. Nikhil Mishra, Advocate for SEBI

ORDER

The office of the RD has raised certain objections. Let reply be filed.
Learned counsel appearing for the OL submits that they have no objection to
the sanction of the proposed scheme. To come up on 16th of July, 2018.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**